

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

....

NEW DELHI: THE 9th July, 1973.

N O T I F I C A T I O N
I N C O M E T A X

No. 416 (F.No.404/128/73-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri M.S. Rajoria who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri Joginder Singh made in Notification No.146 (F.No.404/235/72-ITCC) dated 28th July, 1972 is cancelled with effect from 10th July, 1973.

3. This Notification shall come into force with effect from 10th July, 1973.

Sd/-

(M.N. Nambiar)

Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No.416 (F.No.404/128/73-ITCC):

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